IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 18th OF JUNE, 2025

WRIT PETITION No. 16727 of 2025

RAKESH KUMAR PANIKA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Hitendra Kumar Golhani - Advocate for the petitioner.

Shri Pushpendra Yadav - Senior Advocate with Shri Rahul Deshmukh-Advocate for respondent No.3.

Shri Ritwik Parashar - Government Advocate for respondent/State.

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned senior counsel appearing for respondent No.3 raises a preliminary objection with regard to maintainability of the present writ petition and also submits that the relief sought in the writ petition has become infructuous inasmuch as the representation of the petitioner has already been decided.

Faced with the above objections, learned counsel for the petitioner seeks leave to withdraw the present writ petition reserving the right of the petitioner to impugn the decision on the representation.

Writ Petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE

Praveen